

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**I.T.A No.4084/Del/2018
(ASSESSMENT YEAR 2009-10)**

Devki Devi Foundation 2 Press Enclave Road, Saket, New Delhi-110 017. PAN-AAATD 5283G (Appellant)	Vs.	Asst. Director of Income Tax (Exemption) New Delhi-92. (Respondent)
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**I.T.A No.4083/Del/2018
(ASSESSMENT YEAR 2008-09)**

Devki Devi Foundation 2 Press Enclave Road, Saket, New Delhi-110 017. PAN-AAATD 5283G (Appellant)	Vs.	Dy. Director of Income Tax (Exemption) New Delhi-92 (Respondent)
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Appellant By	None
Respondent by	Sh. Mahesh Thakur, Sr. DR
Date of Hearing	28.05.2021
Date of Pronouncement	28.05.2021

ORDER**PER G.S.PANNU, VP:**

The both appeals by the assessee for the assessment years 2009-10 & 2008-09 are directed against the order of learned CIT(A)-40, Delhi dated 30.03.2018.

2. Nobody appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide letter dated 22nd April, 2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28th May, 2021.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

PK/PS

Sd/-
(G.S.PANNU)
VICE PRESIDENT

Copy forwarded to:

1. Appellant

2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI